

ED summons brother-in-law of CM in ₹5-cr bribery case

RUCHIKA M KHANNA
TRIBUNE NEWS SERVICE

CHANDIGARH, OCTOBER 6

The Enforcement Directorate (ED) has summoned Amardeep Singh Grewal, brother-in-law of Punjab Chief Minister Bhagwant Singh Mann, for questioning in connection with the alleged Rs 5-crore bribery case, in which the name of Dr Gurpreet Kaur Mann, the Chief Minister's wife, has also cropped up.

Sources in the ED said Grewal was initially asked to appear before the high-intensity unit (HIU) on October 7, but he sought an adjournment. He has now been asked to appear at the ED's Delhi office on October 9.

"In the Punjab Chief Minister's wife bribe case, the ED has summoned CM's brother-in-law Amardeep Singh Grewal," an official source said.

Grewal is a prominent Punjabi film personality associated with East Sunshine Production Private Limited. He has been associated with Punjabi films, including "Maujan Hi Maujan" and "Snowman", and has overseas production and release linkages, the source said. The movies were produced after the AAP government was formed, he added.

The alleged bribery controversy relates to a rape case registered in Amritsar, in which allegations were made that Grewal had offered to get the investigation scuttled in lieu of a Rs 5-crore bribe.

Ex-HC judge moves court for compensation from CM's wife

RAMKRISHAN UPADHYAY
TRIBUNE NEWS SERVICE

CHANDIGARH, OCTOBER 6

Justice Ranjit Singh, a former judge of the Punjab and Haryana High Court and Chairman of the Punjab Human Rights Organisation (PHRO), has filed an application before a Chandigarh court seeking compensation of Rs 50,000, along with 12 per cent interest, from the date of the ad interim injunction granted on September 8, 2026, until realisation.

The application, filed through advocate Charanjit Singh Bakshi, states that Section 95 of the Code of Civil Procedure provides for compensation for obtaining an injunction on insufficient grounds.

On September 25, Dr Prikshit, Civil Judge (Junior Division), Chandigarh, allowed an application filed by Justice Ranjit

Singh (retired) and vacated the ex parte ad interim injunction passed against him on September 8, 2026.

The injunction had restrained him from publishing, circulating or making any unverified defamatory content concerning an alleged demand for a bribe, prejudicial to the interests of Gurpreet Kaur, wife of the Punjab CM, on social media platforms.

The order was passed in a suit filed by Dr Gurpreet Kaur seeking damages and an injunction. She alleged that the former judge had made allegations against her at a press conference concerning an alleged demand for Rs 5 crore from an accused in a rape case, with the intent to tarnish her image.

Bakshi argued that Gurpreet Kaur had made false and misleading averments in the suit.

Former Punjab and Haryana High Court judge Justice Ranjit Singh had alleged that the bribe was sought on behalf of the Chief Minister's wife Dr Gurpreet Kaur Mann. She had outrightly denied the allegations and served a legal notice on the former judge.

The National Human Rights Commission (NHRC) subsequently took cognisance of a complaint concerning the allegations and sought an action-taken report from the Punjab Chief Secretary and the Director General of Police.

The controversy later reached the high court.

एनजीटी ने वन विभाग-निगम से पौधरोपण का मांगा हिसाब

नवदुनिया प्रतिनिधि, भोपाल: पेड़ काटने की भरपाई के नाम पर पौधरोपण और करोड़ों के फंड का हिसाब रखने वाले विभाग ही राष्ट्रीय हरित अधिकरण (एनजीटी) के आदेशों का पालन नहीं कर रहे हैं। एनजीटी में मंगलवार को हुई सुनवाई में वन विभाग तथा अनुपालन रिपोर्ट पेश नहीं कर सका। नगर निगम ने भी पिछले आदेश के पालन में जवाब दाखिल नहीं किया। हालांकि राज्य सरकार ने स्टेटस रिपोर्ट जख्म दी, लेकिन एनजीटी ने जिस तरह की विस्तृत जानकारी मांगी थी, वह पूरी नहीं मिली। लिहाजा, एनजीटी ने अब विभागों से दोबारा कार्रवाई की रिपोर्ट तलब की है।

एनजीटी की सेंट्रल जोन बेंच ने नितिन सक्सेना की याचिका पर दिए आदेश के अनुसार, सात सितंबर को साफ निर्देश दिए थे कि पिछले पांच साल में लगाए पौधों में जो सूख गए हैं, उनकी जगह नए लगाकर 100 प्रतिशत सर्वाइवल सुनिश्चित किया जाए। इसके बावजूद बीते वर्षा काल में क्या और कितना काम हुआ, इसका पूरा हिसाब पेश नहीं हो सका।

एनजीटी में पेश की तालाबों के सीमांकन और अतिक्रमण की रिपोर्ट: बड़ा-छोटा तालाब सहित शहर के जलस्रोतों में अतिक्रमण से जुड़े मामले में मप्र प्रदूषण नियंत्रण बोर्ड ने एनजीटी में कार्रवाई रिपोर्ट सीलबंद लिफाफे में पेश की। सनवाई में

● पांच साल में लगाए पौधों का

सर्वाइवल बताना था

● एनएचएआइ के फंड का भी मांगा था ब्योरा

80 हजार पौधों और फंड का हिसाब भी बाकी

अधिकरण ने क्षतिपूर्ति पौधरोपण का विवरण भी मांगा था। केंद्रीय अधिकार प्राप्त समिति (सीईसी) के निर्देश के अनुसार 10 हजार पौधे एवेन्यू और मीडियन में तथा 70 हजार पौधे हुजूर तहसील में कलेक्टर द्वारा आवंटित जमीन पर लगाए जाने थे। वन विभाग को एनएचएआइ और अन्य स्रोतों से पांच साल में मिले फंड तथा हर वर्ष हुए पौधरोपण की जिलावार जानकारी भी देनी थी, जो नहीं दी जा सकी। वन विभाग ने बताया कि मानसून में कुछ पौधरोपण हुआ है और पेड़ कटाई की राशि से जुड़े आंकड़ों का सत्यापन कराया जा रहा है। अगली सुनवाई 29 अक्टूबर को होगी।

एमपीपीसीबी ने बताया कि बेटलैंड की पहचान और सीमांकन के लिए एजेंसी नियुक्त की गई थी। ट्रिब्यूनल ने निर्देश दिया कि यह राशि एमपीपीसीबी के पास जमा पर्यावरण क्षतिपूर्ति फंड से नियमानुसार दी जाए। अगली सुनवाई पांच नवंबर को होगी।

Alleged assault on Dalit sarpanch: NHRC team begins probe

STATESMAN NEWS SERVICE

Kendrapara, 6 October:

A three-member National Human Rights Commission (NHRC) team on Tuesday began a four-day ground investigation into allegations that a Dalit sarpanch was assaulted and manhandled by police and a block development officer here after she raised questions over pending payments and alleged irregularities in panchayat works.

The team, comprising NHRC Deputy Superintendent of Police Isam Singh, Gagan Ram and Shashi Bala Sharma, reached Kendrapara on Monday night to investigate a complaint filed by Tikhiri gram panchayat sarpanch Chameli Ojha.

The inquiry began at Mahakalapada police station,

where the team recorded the statements of then IIC Manas Kumar Mallick and other police personnel. It later questioned Mahakalapada BDO Rabi Narayan Acharya and other block officials before visiting Ojha at her Tikhiri residence and recording her statement and those of villagers.

Ojha alleged that she was assaulted and misbehaved with by police after being taken from the BDO's office on June 11. She claimed the incident followed her demand for clearance of pending bills for development works in her panchayat and allegations that officials were obstructing the works.

The NHRC team will record statements of eyewitnesses, local residents, doctors at the Kendrapara district headquarters hospital and others connected with

the case. It will also examine official records and available video footage and scrutinise the police and administrative versions of the incident.

The probe follows complaints alleging human rights violations and the false implication of Ojha in a criminal case registered on the BDO's complaint. Human Rights Front India chairperson Manoj Jena had petitioned the NHRC on July 14, alleging that Ojha was booked under charges including attempt to murder, causing hurt and obstructing a public servant.

The NHRC later sought an inquiry and an expeditious report from the Kendrapara district magistrate and superintendent of police. The SP reported that three FIRs had been registered and described them as cross-cases.

No basic amenities for 150 SC families in Gandhidham

NHRC Tells District Administration To Submit Report By Oct 29

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Gandhinagar: About 150 families living in an area under the jurisdiction of the Deendayal Port Authority (DPA) in Gandhidham, Kachchh, are deprived of basic facilities such as roads, drainage, drinking water, electricity, schools, anganwadis and toilets.

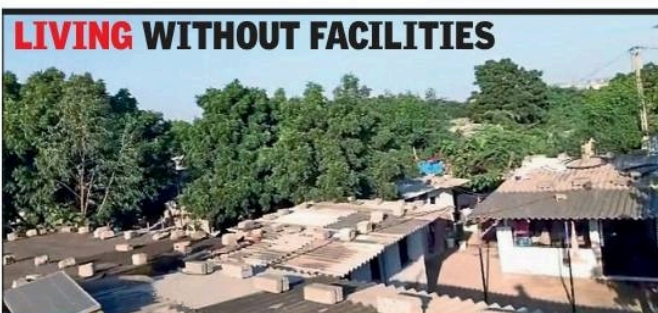
The reason is that municipal authorities cannot undertake development work in areas outside their jurisdiction. For the past 40 years, these families have been living on an open plot located adjacent to the powerhouse at DPA, Kandla.

Human rights activist Kantilal Parmar has been pursuing the case of these 150 Scheduled Caste families for the past year or so. Their case came up for hearing when the NHRC held a two-day camp in Gandhinagar last month. The commission

has asked the district administration to submit a detailed report on the matter by Oct 29.

“The Gandhidham civic body says the hutments fall under the port trust’s jurisdiction, not its own. More than whether these hutments are illegal or not and whether they are located within the port land or outside, this is a matter of providing basic rights to people,” said Parmar, who first approached the NHRC in Nov 2025 regarding the plight of the people.

Teja Pareghi, a labour contractor, who has been living there for 38 years, said that the 150 families have approached the municipal corporation, collectorate, and electricity company with several applications over the years. “We feel we are living 100 years behind the times. There is no water connection, drainage connection, road, electricity or



● For the last 40 years, these families have been living on an open plot adjacent to the powerhouse at Deendayal Port Authority (DPA), Kandla

● They are deprived of basic amenities such as roads, drainage, drinking water, electricity, schools, anganwadis and toilets

● Gandhidham civic body says the hutments fall under the port trust’s jurisdiction, not its own

● NHRC held a two-day camp in Gandhinagar last month

● The commission has asked the district administration to submit a report on the matter by Oct 29

schools,” he said. Pareghi said the families moved about 40 years ago to where they are presently living, and worked as labourers at the Kandla port. “Over the years, automation came in and now, the residents do different kinds of jobs in Gandhidham,” Pareghi said.

Kantilal Parmar said that while it might be possib-

le that some of the residents might be resorting to unscrupulous means to secure electricity or water connections, the larger issue is that the people have a right to basic facilities.

“NHRC has asked the district administration, SP and the Kandla port to provide a detailed report on the matter by Oct 29,” he said.

NHRC begins probe into alleged assault of Dalit woman sarpanch in Odisha

KENDRAPARA , OCT 6

A three-member National Human Rights Commission (NHRC) team on Tuesday began a ground investigation into allegations that a Dalit woman sarpanch was assaulted by police and a BDO in Odisha's Kendrapara district.

Tikhiri gram panchayat sarpanch Chameli Ojha had alleged that she was assaulted by police after questioning officials over pending payments for development works and alleged irregularities in the panchayat.

The NHRC team, comprising Deputy Superintendent of Police Isam Singh, Gugan Ram and Shashi Bala Sharma, arrived in Kendrapara on Monday night to investi-



gate a complaint filed by Ojha.

The inquiry began at Mahakalapada police station, where the team recorded the statements of then IIC Manas Kumar Mallick and other police personnel. It later questioned Mahakalapada BDO Rabi Narayan Acharya and other block officials.

The team subsequently visited Ojha at her residence in Tikhiri and recorded her statement and those of local vil-

lagers.

Ojha has alleged that she was abused and assaulted by police after being taken from the BDO's office on June 11.

She claimed the incident followed her demand for clearance of pending bills for development works in her panchayat and allegations that officials were obstructing the projects.

During its four-day inquiry, the NHRC team is expected to record statements of eyewitnesses, doctors at the Kendrapara district headquarters hospital and others connected with the case.

It will also examine official records and available video footage and scrutinise the police and administrative versions of the incident, officials said.

State clears compensation policy for custodial deaths, permanent disabilities

Surendra P Gangan

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MUMBAI: The state cabinet approved a policy on Tuesday to provide compensation to the next of kin of individuals who die in police custody and to those who suffer permanent disabilities due to torture or prohibited practices. The policy includes provisions for the recovery of the compensation amount from the salaries or pensions of the police officers and personnel responsible for the incidents.

Under the policy, compensation of ₹5 lakh will be awarded if a custodial death is determined to have resulted from assault, torture, or coercion by police personnel.

Additionally, ₹5 lakh will be provided for deaths resulting from proven administrative negligence, including failure to provide timely medical treatment, ignoring health complaints, or inadequate supervision, pro-

POLICY INCLUDES PROVISIONS FOR THE RECOVERY OF THE AMOUNT FROM THE SALARIES OF POLICE OFFICERS RESPONSIBLE FOR THE INCIDENTS

vided a clear causal link is established.

"For permanent disabilities caused by physical or mental torture, the compensation will be ₹2 lakh for disabilities below 50% and ₹4 lakh for disabilities of 50% or more," stated officials from the home department. "The disability must be certified by a competent medical board, with verification through the UDID system, and compensation will be limited to the additional disability caused by the custodial incident." The officials noted

that while a policy for deaths in jail already exists, the new policy for police custodial deaths had been developed in accordance with directives from the National Human Rights Commission and a court order from a 2014 case.

The compensation will not apply in cases of natural death due to aging or pre-existing incurable illnesses, sudden natural calamities, refusal of medical treatment, accidental death during an escape attempt, or death resulting from a hunger strike or refusal of necessary medical care.

Under the new framework, district police superintendents or commissioners must take cognisance of such cases and submit compensation proposals within 30 days.

The government has indicated that this policy aims to strengthen accountability and protect the right to life and personal liberty under Article 21 of the Constitution.

NHRC begins probe into sarpanch assault case

Kendrapada: A three-member National Human Rights Commission (NHRC) team Tuesday began an investigation into allegations that a Dalit woman sarpanch was assaulted by police and a BDO in Kendrapada district. Tikhiri sarpanch Chameli Ojha had alleged that she was assaulted by police after questioning officials over pending payments for development works and alleged irregularities in the panchayat. The NHRC team, comprising Deputy Superintendent of Police Isam Singh, Gagan Ram and Shashi Bala Sharma, arrived in Kendrapada Monday night to investigate a complaint filed by Ojha.

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NHRC team probes Dalit sarpanch assault claim



PRESS TRUST OF INDIA

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Tikhiri gram panchayat sarpanch Chameli Ojha had alleged that she was assaulted by police after questioning officials over pending payments for development works and alleged irregularities in the panchayat.

The NHRC team, comprising Deputy Superintendent of Police Isam Singh, Gagan Ram and Shashi Bala Sharma, arrived in Kendrapada Monday night to investigate a complaint filed by Ojha.

The inquiry began at Mahakalapada police station, where the team recorded the statements of then IIC Manas

Kumar Mallick and other police personnel. It later questioned Mahakalapada BDO Rabi Narayan Acharya and other block officials.

The team subsequently visited Ojha at her residence in Tikhiri and recorded her statement and those of local villagers.

Ojha has alleged that she was abused and assaulted by police after being taken from the BDO's office June 11.

She claimed the incident followed her demand for clearance of pending bills for development works in her panchayat and allegations that officials were obstructing the projects.

During its four-day inquiry, the NHRC team is expected to record statements of eyewitnesses, doctors at the Kendrapada District Headquarters Hospital and others connected with the case.

ग्राम पंचायतों में मिनी सचिवालय की बदहाली पर एनएचआरसी सख्त

चंदौली। जनपद की प्रभावित ग्राम पंचायतों में ग्रामीणों को मूलभूत प्रशासनिक सुविधाएं उपलब्ध कराने तथा ग्राम पंचायत स्तर पर निर्मित/निर्धारित मिनी सचिवालयों की स्थिति को लेकर मानवाधिकार सीडब्ल्यूए द्वारा उठाई गई शिकायत पर राष्ट्रीय मानवाधिकार आयोग ने महत्वपूर्ण कार्रवाई की है। मानवाधिकार सीडब्ल्यूए के राष्ट्रीय अध्यक्ष योगेंद्र कुमार सिंह (योगी) द्वारा 10 मई 2026 को प्रस्तुत शिकायत/सूचना को राष्ट्रीय मानवाधिकार आयोग के समक्ष रखा गया। आयोग ने शिकायत पर विचार करते हुए इसे आवश्यक कार्रवाई के लिए उत्तर प्रदेश सरकार के मुख्य सचिव को प्रेषित किया है। एनएचआरसी के 06 अक्टूबर के आदेश में संबंधित प्राधिकारी को निर्देश दिया गया है कि शिकायत पर

8 सप्ताह के भीतर उचित कार्रवाई की जाए। साथ ही कार्रवाई की प्रक्रिया में शिकायतकर्ता/पीड़ित को सम्मिलित करने तथा की गई कार्रवाई से उसे अवगत कराने के निर्देश दिए गए हैं। शिकायत में चंदौली जनपद की प्रभावित ग्राम पंचायतों के ग्रामीणों की समस्याओं को उठाया गया है। आरोप है कि कई स्थानों पर ग्राम पंचायत स्तर पर बनाए गए अथवा प्रस्तावित मिनी

सचिवालयों का अपेक्षित रूप से उपयोग नहीं हो रहा है, जिसके कारण ग्रामीणों को विभिन्न सरकारी सेवाओं और प्रमाण-पत्रों के लिए इधर-उधर भटकना पड़ता है। शिकायत में ग्राम पंचायतों में प्रशासनिक सेवाओं को स्थानीय स्तर पर उपलब्ध कराने, बंद अथवा अनुपयोगी पंचायत भवनों की स्थिति की जांच कराने तथा ग्रामीणों को सरकारी सेवाएं सुचारु रूप से उपलब्ध कराने की आवश्यकता पर जोर दिया गया है। मानवाधिकार के राष्ट्रीय अध्यक्ष ने कहा कि ग्रामीण क्षेत्रों में सरकारी योजनाओं और प्रशासनिक सेवाओं का वास्तविक लाभ तभी मिल सकता है जब ग्राम पंचायत स्तर पर उपलब्ध कराई गई व्यवस्थाएं धरातल पर प्रभावी रूप से संचालित हों।



Source: <https://pragativadi.com/baliana-soumya-case-dgp-assures-unbiased-probe-says-crime-branch-under-no-pressure/>

Home » Baliana Soumya Case: DGP Assures Unbiased Probe, Says Crime Branch Under No Pressure

Baliana Soumya Case: DGP Assures Unbiased Probe, Says Crime Branch Under No Pressure
Itishree Sethy by Itishree Sethy October 6, 2026 in Crime, Trending Now, Twin City

Odisha Director General of Police (DGP) Vinayotosh Mishra has issued a crucial clarification regarding the high-profile death of GRP Constable Soumya Ranjan Swain in the Baliana area, assuring that the Crime Branch investigation is proceeding completely free of any external pressure and remains entirely impartial. The DGP recently met with the grieving father of the late constable, offering personal reassurance regarding the transparency and rigour of the ongoing probe. Addressing media queries, the DGP noted that while lie detector tests will be utilised where necessary, sufficient physical and forensic evidence has already been gathered, minimising the need for extensive additional polygraph evaluations.

Background of the Incident

The tragic incident dates back to May 7, when the confrontation unfolded near the Ramchandrapur bridge in Baliana. Soumya and his companion, Om Prakash, were travelling on a motorcycle when an alleged dispute arose following a minor collision with a scooter ridden by two young women. This led to a large local gathering, resulting in a brutal assault on Soumya. According to the post-mortem report, the victim sustained severe injuries across 21 locations on his body, with fatal trauma to the brain.

Current Status of Investigation

The case was subsequently handed over to the Crime Branch to ensure a thorough and specialised inquiry. Key developments so far include:

Arrests: Over 20 accused individuals have been apprehended in connection with the assault.

Charge-sheets: Formal charge-sheets have been filed against 11 primary suspects, while efforts continue to trace other absconding individuals.

Scientific Testing: The lie detector test for Soumya's companion, Om Prakash, has been successfully completed, with results corroborating his initial statements.

Next Steps: Preparations are underway by the Crime Branch to conduct lie detector tests on the two women involved in the initial altercation.

Administrative Actions and Public Reaction

Family members of the deceased have consistently alleged a deeper conspiracy behind the incident, keeping public scrutiny high. In response to initial administrative lapses, local police personnel faced suspension, and the

Inspector-in-Charge of Baliana police station was transferred. Furthermore, the National Human Rights Commission (NHRC) has been closely monitoring the developments of the case. With the DGP's recent intervention and explicit clarification, authorities hope to restore public confidence and reassure the victim's family that a transparent, objective quest for justice is actively being pursued.

Source: <https://www.tribuneindia.com/news/delhi/40-yr-old-man-dies-after-medical-emergency-in-vasant-kunj-police-lock-up/>

40-yr-old man dies after medical emergency in Vasant Kunj police lock-up

The deceased, identified as Prahlad Ram, was apprehended on October 5 under preventive provisions of the Bharatiya Nagarik Suraksha Sanhita (BNSS) following a quarrel at Ruchi Vihar, Vasant Kunj

Tribune News Service

New Delhi, Updated At : 05:50 AM Oct 07, 2026 IST

Cops said Ram was medically examined at Safdarjung Hospital after being apprehended, where no fresh external injuries were found. He was subsequently lodged in the lock-up at the Vasant Kunj North police station.

At around 9.20 am on Tuesday, Ram suddenly developed a medical emergency. Police personnel immediately provided CPR and rushed him to the Indian Spinal Injuries Centre in Vasant Kunj, where doctors declared him brought dead, the police said.

According to the medical report, no external injuries were reported.

The court concerned has been informed about the death, while Ram's family has also been informed. Further proceedings are being conducted as per the prescribed guidelines, including those of the National Human Rights Commission (NHRC), the police said.

Source: <https://www.thestatesman.com/india/ed-summons-punjab-cm-manns-relative-in-alleged-rs-5-crore-payoff-case-linked-to-rape-fir-1503647780.html>

ED summons Punjab CM Mann's relative in alleged Rs 5-crore payoff case linked to rape FIR

The ED summons add another layer to a politically sensitive case that has already reached the Punjab and Haryana High Court and drawn the attention of the National Human Rights Commission.

Neeraj Bali | Chandigarh | October 6, 2026 7:06 pm

The Enforcement Directorate (ED) has summoned Amardeep Singh Grewal, a relative of Punjab Chief Minister Bhagwant Mann, for questioning in connection with allegations that Rs 5 crore was sought to settle a rape case, according to people familiar with the matter.

Grewal is the brother-in-law of Mann's wife, Dr Gurpreet Kaur. He has been associated with East Sunshine Production Private Limited and the Punjabi film industry, including projects such as 'Maujaan Hi Maujaan and Snowman'.

The ED summons add another layer to a politically sensitive case that has already reached the Punjab and Haryana High Court and drawn the attention of the National Human Rights Commission. The allegations have been denied by Gurpreet Kaur, while the claims against Grewal have not been established in court. It was not immediately clear what specific information the ED would seek from him during questioning.

Rape FIR and alleged Rs 5-crore demand

The case stems from an FIR registered at Sohana police station in Mohali on May 1 against Gurvinder Singh, also known as Guri Chahal, following a complaint by a 26-year-old woman. The woman accused Chahal of rape, blackmail, and criminal intimidation, among other allegations. The allegations against him have not been proven in court.

During subsequent litigation, allegations surfaced that Rs 5 crore had been sought in connection with efforts to have the criminal case withdrawn or settled. Grewal's name figured in petitions before the Punjab and Haryana High Court alleging that political influence was being used in connection with the case. A petition filed by Simranjit Singh Hundal, described as a friend of Chahal, also contained allegations concerning Grewal and an alleged demand for crores of rupees to resolve the case. These remain allegations, and the court has not held Grewal guilty of demanding or accepting any money.

High Court shifted investigation

The controversy prompted the Punjab and Haryana High Court on July 20 to order that the investigation be taken away from the local police and entrusted to a senior police officer under the supervision of a Special Director General of Police. The court took note of allegations concerning an alleged Rs 5-crore demand and claims of political influence, but did not pronounce on their veracity.

The allegations subsequently triggered a political confrontation after retired Punjab and Haryana High Court judge Justice Ranjit Singh publicly referred to claims made in the court proceedings. Opposition parties, including the Bharatiya Janata Party, targeted the Punjab government over the issue and referred to an alleged audio recording while demanding an independent investigation.

Mann's wife rejects allegations

Gurpreet Kaur has strongly rejected allegations linking her to any attempt to influence or settle the case, describing the claims as false and defamatory. She also initiated legal action over the allegations, including sending a legal notice to Justice Ranjit Singh after his public remarks.

The National Human Rights Commission separately took cognisance of the controversy and issued notices to Punjab's Chief Secretary and Director General of Police, seeking an action-taken report.

The ED summons do not constitute a finding of wrongdoing against Grewal. Any allegation of a Rs 5-crore payoff or attempted mediation remains subject to investigation and judicial scrutiny.

Source: <https://www.ucanews.com/amp/federal-bodies-urged-to-probe-anti-christian-attacks-in-indian-state/115646>

Federal bodies urged to probe anti-Christian attacks in Indian state

26 incidents of Christian persecution reported over past three months in West Bengal

Bijay Kumar MinjUpdated: October 06, 2026 08:48 AM GMT

Christians facing persecution in the eastern Indian state of West Bengal pose for a photograph during a press meet in Kolkata on Oct. 5. (Photo supplied).

An ecumenical group in India's West Bengal has urged federal bodies entrusted with protecting minorities' interests and human rights to intervene immediately after a series of attacks against Christians, their churches and institutions across the state.

The Bangiya Christiya Pariseba (BCP or Bengal Christian Council) on Oct. 6 submitted representations to the National Human Rights Commission and the National Commission for Minorities, as well as the West Bengal Human Rights Commission.

"We have brought to the attention of the honorable commissions a calculated, repeatable mechanism being deployed against small, peaceful home churches across West Bengal," BCP founder and general secretary Herod Mullick told UCA News.

The BCP, which claims to represent more than 1.3 million Christians in the eastern Indian state, said the appeal follows a statewide public hearing held on Oct. 5 in the state capital Kolkata (formerly Calcutta). Hundreds, including pastors, church leaders and members from several districts, reportedly described incidents of violent intimidation, disruption of prayer meetings by mobs and difficulties faced by them in registering complaints with the police.

The BCP urged the commissions to order a time-bound probe into the attacks and issue directions to the police to provide security to house churches located in small towns and villages. The group also requested forensic examination of videos of the attacks circulating on social media, alleging that they were being edited or manipulated before being presented to district magistrates and sub-divisional officials as evidence of unlawful religious conversion.

It further demanded that police register complaints promptly and conduct impartial investigations into allegations of violence against Christians, while also calling for adequate police protection for churches, prayer halls and other Christian institutions across West Bengal.

The BCP claimed dozens of prayer meetings have been disrupted in recent months, but police refused to take action against the perpetrators and instead subjected the pastors and worshippers to prolonged questioning, trying to pressure them not to file complaints.

The group had earlier submitted a memorandum to West Bengal Chief Minister Suvendu Adhikari alleging 26 incidents of Christian persecution over three months, while adding that only 11 FIRs (or first information reports that formally open a criminal case in India) had been registered.

Mullick said the BCP had identified what he described as a recurring pattern targeting small house churches and prayer fellowships. According to him, groups of people enter private prayer gatherings, create a disturbance, and record the resulting confrontation. These videos are then manipulated, and short clips are circulated online with false claims of 'forced conversion' to justify vigilante actions and mislead local authorities, he alleged.

Father Anuj Hembrom, parish priest of St. Claret Catholic Church in Nazat, which was stormed by a Hindu mob on July 31, said repeated appeals to authorities left members of the community disappointed. "We have repeatedly pleaded with the government for appropriate action, but we feel that justice has not been done," he said.

Chief Minister Adhikari on Oct. 4 said his government will take steps to prohibit forced religious conversion, which he described as a subversive and anti-national activity.

"We have now placed hope in the federal statutory bodies mandated to address human-rights violations and protect minority interests," Mullick said.

Source: <https://www.counterview.net/2026/10/civil-rights-groups-urge-action-over.html>

Civil rights groups urge action over police violence in Ken-Betwa project-affected areas

By A Representative

More than 200 concerned citizens, activists, academics, lawyers and people's organisations from across India have appealed to national and Madhya Pradesh authorities to intervene in the ongoing protests by communities affected by the Ken-Betwa River Linking Project in Madhya Pradesh. The appeal comes as the 'Chita Andolan' completes 25 days, with signatories demanding action over what they described as police violence against Adivasi protesters and seeking fair rehabilitation for families affected by the Majhgawan and Runjh dams.

According to the press note issued by the National Alliance of People's Movements (NAPM), National Alliance for Climate and Ecological Justice (NACEJ), All-India Rivers Forum (AIRF) and Delhi Solidarity Group (DSG), water levels have risen in some settlements affected by the Majhgawan Dam, resulting in the submergence of homes and agricultural land of Adivasi villagers. The organisations alleged that instead of engaging in dialogue with protesting communities, the administration used force against Adivasi women and men during the last week of September and arrested several activists. Those named in the statement include Amit Bhatnagar of Jai Kisan Sangathan, Divya Ahirwar and Hisabi Rajput.

The signatories also expressed concern over Bhatnagar, stating that his fast while in state custody had entered its eighth day. They called for the protection of the rights of small farmers and Adivasi communities affected by the river-linking project. Letters have reportedly been sent to the chairpersons of the National Human Rights Commission, National Commission for Scheduled Tribes, National Commission for Women and Madhya Pradesh Human Rights Commission, as well as the Union Ministers for Tribal Affairs and Water Resources, the Madhya Pradesh Chief Minister and the state's Water Resources Minister.

The signatories have demanded the immediate release of arrested activists and an end to what they termed repressive measures against the movement. They have also sought land- and livelihood-based rehabilitation, housing with civic amenities and compensation for all eligible affected families, based on fair surveys. Among their other demands are implementation of provisions of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013; Forest Rights Act, 2006; and Biological Diversity Act, 2002. The groups have further called for an independent inquiry into the police action against peaceful Adivasi protesters, as well as an inquiry into alleged corruption in the rehabilitation process. They have sought legal action against those found responsible, including under the Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989. The appeal also calls for a comprehensive review of the social, ecological, environmental and hydrological costs and benefits of the Ken-Betwa River Linking Project.

Among the prominent signatories named in the press note are activists and academics including Medha Patkar, Prafulla Samantara, Ashish Kothari, Shabnam Hashmi, Soumya Dutta, Prof. Roop Rekha Verma, Prof. Bhangya Bhukya, John Dayal, Dr. Aditya Nigam, Shripad Dharmadhikary, Arundhati Dhuru, Dr. Navsharan Singh and Dr. Sagari Ramdas, among others. The organisations said they stood in solidarity with the affected communities and

urged authorities to address their grievances through lawful dialogue and ensure that the rights and livelihoods of project-affected families are protected.

Source: <https://odishatv.in/odisha/nhrc-begins-inquiry-into-chameli-ojha-case-in-odisha-12627632>

NHRC begins inquiry into Chameli Ojha case in Odisha

The NHRC has initiated an investigation into the case of Chameli Ojha, Sarpanch of Tikhiri in Odisha's Kendrapada. A three-member team is examining the allegations and circumstances.

Ankita Behera

06 Oct 2026 09:59 IST

The National Human Rights Commission (NHRC) has begun its investigation into the case involving Chameli Ojha, Sarpanch of Tikhiri under Mahakalapada block in Odisha's Kendrapara. A three-member NHRC team has reached Kendrapada to investigate the allegations and examine the circumstances surrounding the incident.

The inquiry relates to allegations that Chameli Ojha was assaulted and subjected to misbehaviour inside the chamber of the Mahakalapada BDO on June 11. Following the incident, Ojha filed a complaint before the National Human Rights Commission seeking an inquiry into the matter.

NHRC Team To Visit Block Office, Police Station

As part of the investigation, the three-member NHRC team will visit the Mahakalapada block office and police station. The team will collect information about the incident and speak to different people connected with the case. The NHRC members will also meet Chameli Ojha and hear her side of the matter. The team is expected to examine the allegations and verify the facts by gathering information from the people involved in the dispute.

Team To Examine Different Aspects Of Case

During the investigation, the NHRC team will look into the circumstances surrounding the alleged incident and examine the role of those connected with it. The members will interact with different parties and collect information to establish what happened on June 11. The commission will also assess the allegations made by Chameli Ojha and verify the facts available from different sides. The inquiry is aimed at finding out what actually happened inside the BDO's chamber and whether the allegations made in the complaint are supported by the available information. Further details are awaited.

Source: <https://courtbook.in/posts/2019-jamia-violence-delhi-high-court-says-police-action-must-be-proportionate-rejects-fresh-probe-and-compensation>

2019 Jamia Violence: Delhi HC Says Police Action Must Be Proportionate, Rejects Fresh Probe and Compensation
CB News Desk 6 October 2026 at 12:56:32 IST

Delhi HC dismisses Jamia violence petitions, rejecting fresh inquiry, compensation and new police guidelines after considering existing investigations and NHRC findings.

The Delhi High Court has dismissed a batch of petitions arising from the December 2019 incidents at and around Jamia Millia Islamia University. The petitions had sought an independent inquiry, compensation for alleged injuries, fresh investigation into police action, and guidelines governing police intervention during protests in educational institutions.

The judgment was delivered by a Division Bench comprising Justice Vivek Chaudhary and Justice Manoj Jain on October 5, 2026. The Court examined the surviving prayers in detail before declining to grant any of the principal reliefs sought.

The petitions arose from protests connected with the Citizenship Amendment Act, 2019 and the proposed National Register of Citizens. The petitioners raised allegations concerning police use of force at Jamia Millia Islamia on December 13 and December 15, 2019.

The Court noted that criminal cases had already been registered, investigation was conducted by the Special Investigation Team of the Delhi Police Crime Branch and charge-sheets had been filed before competent courts. The National Human Rights Commission had also examined the allegations and submitted its report in May 2020.

The NHRC had found that the protests had escalated into violence but also recorded shortcomings in the police response, including that the use of tear-gas shells inside the library could have been avoided. The High Court said these findings were not being treated as conclusive of individual criminal liability.

While refusing to frame separate rules for police action inside educational institutions, the Court clarified that peaceful protest remains constitutionally protected and police powers continue to be subject to necessity, reasonableness and proportionality.

The Court further noted that the circumstances surrounding the December 15 incident involved an escalating law-and-order situation and therefore could not, by themselves, be used to prescribe a uniform procedure for police intervention in every educational institution.

The Bench declined the prayer for compensation and reimbursement of medical expenses, noting the disputed factual circumstances, the NHRC inquiry, the recommendations made by it and the passage of considerable time. It clarified that the decision would not prevent an individual from pursuing any remedy otherwise available in law before the appropriate forum.

The Court also rejected the request for an independent judicial commission, court-monitored committee, SIT or other fresh investigative mechanism, holding that the existing criminal proceedings and statutory scrutiny did not justify such extraordinary intervention.

The Court found no ground for a fresh inquiry mechanism, transfer of investigation, registration of additional criminal cases, compensation or formulation of new police guidelines. It also found that no further directions were necessary regarding preservation of CCTV and other electronic evidence, which the State had stated was already preserved as part of the investigation records.

Source: https://www.newindianexpress.com/india/2026/Oct/06/ed-summons-punjab-cm-manns-brother-in-law-in-rs-5-crore-bribery-case-involving-wife-gurpreet-kaur#goog_rewarded

ED summons Punjab CM Mann's brother-in-law in Rs 5-crore bribery case involving wife Gurpreet Kaur

The alleged bribery controversy relates to a rape case registered in Amritsar, in which it was alleged that Amardeep Singh Grewal had offered to get the investigation scuttled in return for a bribe of Rs 5 crore.

Harpreet Bajwa

Updated on: 06 Oct 2026, 7:19 pm

CHANDIGARH: A day after the Punjab and Haryana High Court directed the Central Bureau of Investigation (CBI) to investigate allegations made by the Enforcement Directorate (ED) against people linked to Punjab Chief Minister Bhagwant Mann's office, the ED has summoned Mann's brother-in-law, Amardeep Singh Grewal, for questioning in connection with an alleged Rs 5-crore bribery case in which the name of Dr Gurpreet Kaur Mann, the chief minister's wife, has also figured.

Sources said Grewal was initially asked to appear before the High Intensity Unit (HIU) on October 7, but he sought an adjournment. He has now been asked to appear at the ED's Delhi office on October 9. The agency is examining the case as part of its ongoing investigation and has sought Grewal's appearance for questioning.

The alleged bribery controversy relates to a rape case registered in Amritsar, in which it was alleged that Grewal had offered to get the investigation scuttled in return for a bribe of Rs 5 crore. Former Punjab and Haryana High Court judge Justice Ranjit Singh had levelled allegations that the bribe was sought on behalf of the chief minister's wife, Dr Gurpreet Kaur Mann. She had outright denied the allegations and served a legal notice on the former judge.

Grewal is a leading Punjabi film personality associated with M/s East Sunshine Production Private Limited and has been associated with Punjabi films, including Maujan Hi Maujan and Snowman. The company has overseas production and release linkages, and these movies were produced after the AAP government was formed, sources said.

The National Human Rights Commission (NHRC) subsequently took cognisance of a complaint concerning the allegations and sought an action-taken report from the Punjab chief secretary and DGP. The controversy subsequently reached the Punjab and Haryana High Court.

Last month, Dr Gurpreet Kaur, wife of CM Mann, filed a criminal defamation case against Shiromani Akali Dal MP Harsimrat Kaur Badal, her brother and party leader Bikram Singh Majithia, and Congress MLA Sukhpal Singh Khaira. She alleged that they had made false allegations accusing her of helping protect a rape accused. Kaur filed the complaint in a Chandigarh court under Sections 210 and 222 of the Bharatiya Nagarik Suraksha Sanhita, 2023, for an alleged offence under Section 356 of the Bharatiya Nyaya Sanhita, 2023.

Later, the court lifted the "interim restraint" on retired Punjab and Haryana High Court judge Justice Ranjit Singh,

which had prohibited him from publishing or sharing material related to an alleged Rs 5-crore bribery demand. The court observed that a person approaching it must come with “clean hands”.

Source: <https://countercurrents.org/2026/10/200-citizens-and-peoples-organisations-demand-action-against-police-violence-on-ken-betwa-protestors/>

200+ Citizens and People's Organisations Demand Action Against Police Violence on Ken-Betwa Protestors in Environmental Protection

by Press Release 06/10/2026

200 + concerned citizens and people's organizations from across India write to NHRC, NCST, Central Govt and Madhya Pradesh Govt.

Call for Action against Police Violence on Adivasi Communities and Release of Arrested Activists: Seek Fair Rehabilitation of Majhgawan and Runjh dam-affected

6th October, 2026: As the 'Chita Andolan' of the Ken-Betwa project affected communities completes 25 days, more than 200 + concerned citizens and people's organizations from across India wrote to the NHRC, NCST, Central Govt and Madhya Pradesh Govt, calling for action against police violence on adivasi communities and seeking fair, lawful rehabilitation of the Majhgawan and Runjh dam-affected. The struggle assumes significance in the backdrop of rising water levels in some of the settlements impacted by the Majhgawan Dam, submerging homes and farms of the adivasi villagers. The signatories expressed outrage that, instead of resorting to dialogue to resolve the legitimate grievances of the protesting communities, the administration unleashed police violence on adivasi women and men, in the last week of September and arrested activists including Amit Bhatnagar of Jai Kisan Sangathan, Divya Ahirwar and Hisabi Rajput.

The signatories conveyed solidarity to the people, as they continue the struggle undeterred and expressed concern regarding Amit Bhatnagar, whose fast in state custody completes 8 days. They called upon the authorities to safeguard the rights of all the small farmers and adivasi communities affected by the Ken – Betwa River Linking Project and ensure their voices and futures are not drowned. The letters were addressed to the Chairpersons of the National Human Rights Commission, National Commission for Scheduled Tribes, National Commission for Women, Madhya Pradesh Human Rights Commission as well as to the Union Ministers of Tribal Affairs and Water Resources, Chief Minister of Madhya Pradesh and the Water Resources Minister of MP, demanding compliance with the legal and constitutional rights. Please find below and attached a full copy of the letter, along with all the signatories.

The signatories include well-known activists, academics, lawyers, ecologists, researchers like: Prof. Roop Rekha Verma, Prof. Bhangya Bhukya, Medha Patkar, Prafulla Samantara, Ashish Kothari, Soumya Dutta, John Dayal, Shabnam Hashmi, Sudhir Vombatkere, Dr. K. Babu Rao, Dr. Gabriele Dietrich, Dr. Aditya Nigam, Cedric Prakash, Dipak Dholakia, Neelam Ahluwalia, Rajkumar Sinha, Aflatoon, Rajesh Ramakrishnan, Chittaroopa Palit, Kailash Mina, Chaya Datar, Ammu Abraham, Shripad Dharmadhikary, Arundhati Dhuru, Dr. Navsharan Singh, Dr. Sagari Ramdas, Dr. Suhas Kolhekar, Cynthia Stephen, Sujata Gothoskar, Abhijit Prabhudsai, Kalyani Menon Sen, Hasina Khan, Chayanika Shah, Thomas Franco, Anmol Ohri, Adv Mini Mathew, Adv Nikita Sonavane, Adv Pyoli Swatija, Adv Shalini Gera, Manshi Asher, SP Ravi, Nisha Biswas, Sujata Madhok, Preeti Sampat, Ishwor, Priyadarshini, Meera Sanghamitra and others representing numerous organizations.

Key Demands put forth by the signatories are:

Immediate release of all arrested activists from jail and stop any further repressive measures on the movement. Full land and livelihood-based rehabilitation, housing with civic amenities and compensation to all the affected families and oustees, based on fair surveys and not excluding any eligible oustee.

Fair implementation of all provisions of the Land Acquisition and Rehabilitation Act, 2013, Forest Rights Act, 2006 and Biological Diversity Act, 2002.

An independent inquiry into the police action on peaceful adivasi protestors as well as corruption in the rehabilitation process and strict action against all violators, as per law, including under provisions of the SC & ST (PoA) Act, 1989.

A comprehensive review of the social-ecological, environmental and hydrological costs and benefits of the Ken-Betwa River Linking Project.

Source: <https://nagalandpost.com/sc-seeks-centre-states-response-on-vacancies-functioning-of-shrcs/>

SC seeks Centre, states' response on vacancies, functioning of SHRCs

October 6, 2026

NEW DELHI, OCT 5 (PTI): The Supreme Court on Monday sought responses from the Centre, the National Human Rights Commission (NHRC), and all state governments on a PIL alleging that several State Human Rights Commissions (SHRCs) are understaffed, defunct, or have vacant leadership positions.

A bench comprising Chief Justice Surya Kant and Justices Joymalya Bagchi and V Mohana issued notices after taking note of a petition filed by the Association of Retired Judges of the Supreme Court and High Courts of India through advocate Srishti Agnihotri.

The petition, filed on September 21, has sought time-bound directions to the States to fill vacancies in the posts of chairpersons and members of SHRCs in accordance with Section 21 of the Protection of Human Rights Act, 1993, and the Supreme Court's directions in the case of DK Basu vs State of West Bengal.

"Issue a writ of mandamus or any other appropriate writ, order or direction, directing Respondent Nos. 3 to 30, to forthwith fill all subsisting vacancies in the posts of chairperson and members of their respective State Human Rights Commissions, in strict compliance with Section 21 of the Protection of Human Rights Act, 1993 and this court's directions in DK Basu vs State of West Bengal, within a time-bound period to be fixed by this court," the plea said.

The plea specifically alleges that the SHRCs in Andhra Pradesh, Arunachal Pradesh and Jharkhand are currently defunct, and seeks directions for their immediate reconstitution, including the appointment of chairpersons, members and secretaries. It highlighted how the SHRCs in Chhattisgarh, Madhya Pradesh, and Meghalaya have functioned under prolonged arrangements involving acting chairpersons. The association has sought substantive appointments to these positions within a fixed timeframe.

The petition further seeks directions to all states to provide SHRCs with the administrative, investigative and technical infrastructure mandated under the law, including adequate secretarial and police/investigative staff. The petitioner has sought a direction that complaints under Section 13(6) of the Act should not be transferred to commissions without functioning chairpersons and members capable of dealing with such matters.

It has also sought details of cases allegedly transferred by the National Human Rights Commission of India (NHRC) to the defunct SHRCs of Andhra Pradesh, Arunachal Pradesh and Jharkhand.

The plea has further sought a continuing mandamus, requiring the States and the NHRC to submit periodic status reports to the Supreme Court until full compliance is achieved.

The association has also sought directions for SHRCs, particularly those in Andhra Pradesh, Arunachal Pradesh, Jharkhand, Manipur, Meghalaya, Telangana and Mizoram, to maintain functional, updated websites disclosing details of their constitution, staffing and functioning and place them before the respective State legislatures, as required under Section 28 of the 1993 Act.

"Issue a writ of mandamus or any other appropriate writ, order or direction, directing all Respondent States and their respective State Human Rights Commissions to publish their annual reports under Section 28 of the Act on

their official websites and/or otherwise place them in the public domain and to cause the same to be laid before the State Legislature as mandated under Section 28(2),” it said.

Source: <https://www.thehitavada.com/Encyc/2026/10/6/nhracs-festive-shield-no-eviction-of-vendors-during-navratri-diwali-chhath.html>

NHRC's Festive Shield: No eviction of vendors during Navratri-Diwali-Chhath

Date: 06-Oct-2026

By Shagun Shukla

BRINGING a major festive relief to small traders in Bhopal and across Madhya Pradesh, the National Human Rights Commission (NHRC) on Monday directed all states and Union Territories to ensure that street vendors, hawkers, potters and traditional artisans are not arbitrarily evicted or harassed during Navratri, Diwali and Chhath Puja.

The order, came after complaints of unnecessary and inhumane action against vendors in several cities last festive season, including seizure of goods and heavy fines. In its fresh directions, the Commission said that vendors must not be unnecessarily displaced or deprived of their livelihood during the festive period. Where relocation becomes unavoidable on grounds of fire safety, emergency access or public safety, authorities must provide suitable and accessible alternative vending spaces without adversely affecting livelihoods.

The NHRC also barred arbitrary seizure of goods and directed that complaints of harassment, extortion or coercion be examined promptly and action taken as per law. It asked administrations to promote local trades and locally made products in the spirit of 'Vocal for Local'.

For Bhopal, the directive holds significance with Diwali markets set to come up in New Market, Chowk, MP Nagar and around Shahpura and Bittan Market lakes for Chhath. The Bhopal Municipal Corporation and police will now have to ensure compliance after the orders are circulated to District Magistrates, Municipal Commissioners and Superintendents of Police. The Commission has sought additional Action Taken Reports in pending matters from all Chief Secretaries by October 18.

Source: https://timesofindia.indiatimes.com/city/bhubaneswar/nhrc-team-begins-probe-into-attack-on-lady-sarpanch/amp_articleshow/134743633.cms

NHRC team begins probe into attack on lady sarpanch
City Ashis Senapati | Oct 6, 2026, 20:18 IST

Kendrapada: A three-member team of National Human Rights Commission (NHRC) on Tuesday began investigating the alleged attack on Dalit sarpanch Chameli Ojha (33) in Kendrapada district.

The three-member team comprising Isam Singh, deputy superintendent of police, NHRC, Gugan Ram and Shashi Bala Sharma arrived in Kendrapada on Monday night for a four-day stay in the district to conduct a detailed spot inquiry into a complaint filed by Chameli Ojha, sarpanch of Tikhiri gram panchayat under Mahakalapada block.

On Tuesday, the team first visited Mahakalapada police station and recorded statements of the erstwhile IIC of the police station, Manas Kumar Mallick, and other police officers regarding the case. Subsequently, the team also met the block development officer (BDO), Mahakalapada, Rabi Narayan Acharya, and other staff in the block office.

The team also interacted with Chameli Ojha in her house at Tikhiri village and recorded her statement along with other villagers.

According to the complaint, Ojha was allegedly assaulted and manhandled by police and Mahakalapada BDO on June 11 after she raised allegations of corruption against officials.

During its stay, the team will conduct a detailed inquiry and record statements of witnesses. It will also meet the district magistrate, superintendent of police and other officials of various departments. The team is also expected to record statements from witnesses, doctors of district headquarters hospital at Kendrapada, officials, locals and other individuals connected to the case.

Investigators are also likely to scrutinise viral social media videos related to the incident, statements made by the police, officers and others, if available on record, and accounts provided by eyewitnesses.

Earlier, Human Rights Front (HRF) India chairperson Manoj Jena had also filed a petition before NHRC on July 14, alleging that Ojha had been falsely implicated in a case registered on the complaint of Mahakalapada BDO on charges, including attempt to murder, causing hurt and obstruction of a public servant.

NHRC took cognisance of the complaint and directed its registrar to forward a copy to the district magistrate and superintendent of police, Kendrapada, seeking an inquiry and an expeditious report. The SP subsequently submitted a detailed report to the commission on June 27, stating that three FIRs had been registered in the matter and that they were cross-cases.

Ojha had earlier written to chief minister Mohan Charan Majhi in June alleging that officials were hindering developmental works in her gram panchayat by withholding payments to persons who had executed

development works.

In her letter, she alleged that she had gone to the BDO's office on June 11 to request clearance of pending bills, but the BDO and others abused her. She further alleged that police assaulted and misbehaved with her inside a vehicle while taking her to the police station.

Source: <https://www.etvbharat.com/en/state/female-sarpanch-chameli-ojha-assault-case-nhrc-team-in-odisha-kendrapara-for-detailed-inquiry-enn26100602968>

Female Sarpanch 'Assault' Case: NHRC Team In Odisha's Kendrapara For Detailed Inquiry

The female Sarpanch was arrested on June 13 on charges of assaulting police personnel and creating a disturbance at Mahakalapada BDO office, reports Radhakanta Mohanty.

By ETV Bharat English Team

Published : October 6, 2026 at 3:56 PM IST

Kendrapara: Nearly three months after a woman sarpanch from Odisha's Kendrapara was allegedly abused and manhandled by Mahakalapada block development officer (BDO) and police personnel, the National Human Rights Commission (NHRC) has intensified investigation into the case, with a three-member delegation arriving at Mahakalapada police station to conduct a detailed inquiry.

Back in June, Chameli Ojha (33), sarpanch of Tikhiri gram panchayat in Mahakalapada block, had in a complaint alleged that she was assaulted and humiliated by police and several individuals inside the BDO office. However, police arrested her after counter complaint was lodged against her for allegedly verbally abusing the BDO and obstructing him from discharging his official duties. She was later released on bail.

Tuesday morning, a three-member team of Human Rights Commission arrived at the Mahakalapada police station to conduct a thorough inquiry to ascertain the veracity of the allegations regarding the inhumane torture inflicted upon Chameli Ojha, a Dalit woman. The team led by NHRC member Isam Singh has been interrogating Manas Mallick, the then IIC of Mahakalapada police station since morning today. During the investigation, Mallick was questioned at length regarding various aspects and circumstances surrounding the incident. Meanwhile, local BDO Rabi Narayan Acharya has also been summoned to the Mahakalapada police station to elicit further information on the matter.

Isam Singh stated that the scope of the investigation is being expanded. "Chameli Ojha's allegations are extremely sensitive. The investigation will continue uninterrupted for the next four days. Information will be gathered by questioning every individual, witness, and official associated with the incident," he added.

It is worth noting that Ojha had approached the NHRC alleging mental harassment at Mahakalapada Block office on June 11 followed by alleged physical and mental torture by the Mahakalapada police. She had also written to Chief Minister Mohan Charan Majhi alleging that several officials were obstructing development works in her panchayat by withholding payments to concerned individuals.

Sharing the ordeal, Ojha, in her letter, mentioned that she had gone to Mahakalapada BDO's office on June 11 seeking clearance of pending bills, when the BDO and several other present inside the office abused her. Later, she was allegedly assaulted and misbehaved by police personnel inside a vehicle while she was being taken to the police station. Police, however, arrested her on charges of assaulting police personnel and creating a disturbance at the Mahakalapada BDO office.

The incident triggered a political controversy in the state, with opposition parties demanding action against the police officials and local administrators allegedly involved in the episode. Ojha herself demanded a judicial inquiry into the matter as she accused the police of working in a partisan manner.

Taking serious note of the allegations, specifically the negligence at both police and administrative levels, the Human Rights Commission has initiated an investigation. A detailed report will be prepared by the Commission following the four-day inquiry, officials said.

Source: <https://pragativadi.com/tikhiri-sarpanch-chameli-ojha-case-nhrc-interrogates-officials-at-mahakalapada-police-station/>

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Tikhiri Sarpanch Chameli Ojha Case: NHRC Interrogates Officials at Mahakalapada Police Station
Itishree Sethy by Itishree Sethy October 6, 2026 in Odisha, Trending Now Reading Time: 1 min read

A high-level inquiry has intensified in Kendrapada district following a three-member special delegation from the National Human Rights Commission (NHRC) arriving to investigate the controversial case involving Tikhiri Panchayat's Dalit woman Sarpanch, Chameli Ojha. The team stationed itself at the Mahakalapada police station to conduct detailed interrogations.

The controversy dates back to June 11, when Sarpanch Chameli Ojha lodged a written complaint accusing block administration officials of corruption. She alleged that inside the chamber of the Mahakalapada Block Development Officer (BDO), she was subjected to caste-based slurs, misbehaviour, and physical assault.

Conversely, the administration and police filed counter-allegations accusing the Sarpanch of obstructing official work and misbehaving. Following the incident, police arrested Chameli from her hospital bed and forwarded her to court, though she was later released on bail.

Taking serious note of the allegations regarding the mistreatment of an elected representative and Dalit woman, along with the subsequent police action, the NHRC deployed its team to conduct an impartial probe.

At the Mahakalapada police station, the commission members are rigorously questioning local police officials, the BDO, and other block staff. After recording statements from officials and eyewitnesses, the NHRC team is expected to visit the incident site for on-ground verification and meet with the complainant, Chameli Ojha, to hear her version of events.

This high-level intervention has sparked intense local discussion, with expectations mounting that accountability will be ensured and strict action will be taken against any officials found guilty.

Source: <https://www.etvbharat.com/en/state/nhrc-open-hearing-on-october-7-and-8-in-patna-to-hear-cases-of-human-rights-violations-enn26100602902>

NHRC To Hold Open Hearing In Patna On October 7 And 8 To Hear Cases Of Human Rights Violations

The NHRC has been holding open courts and camp sittings from time to time in various states since 2007.

By Dev Raj

Published : October 6, 2026 at 1:38 PM IST

Patna: The National Human Rights Commission (NHRC) will hold a two-day 'open hearing and camp sitting' in Patna on Wednesday to hear cases of alleged human rights violations in Bihar. The state authorities concerned and complainants must be present during the proceedings regarding cases and complaints pending with the Commission. Various human rights issues will also be discussed with senior Bihar government officers. Interactions with civil society organisations, intellectuals and human rights activists on various related matters are also scheduled during the sitting.

On October 7, the 'full commission or full bench' comprising NHRC chairperson Justice V Ramasubramanian and members Justice Bidyut Ranjan Sarangi and Smt. Vijaya Bharathi Sayani will hear cases in the presence of complainants and concerned Bihar government officers.

The next day (October 8), two separate benches will hear the cases. The chairperson's bench will hear cases of alleged bonded labour, while a division bench, comprising Commission members and Justices Bidyut Ranjan Sarangi and Vijaya Bharathi Sayani, will hear cases related to compliance and other complaints of alleged human rights violations.

Thereafter, the Commission will interact with representatives of various civil society organisations and human rights activists. In the concluding session on the final day, a meeting will be held with senior Bihar government officers to discuss important human rights issues related to the state.

Over its two-day engagement in Patna, the NHRC is scheduled to hear 70 cases, including those pertaining to the poor quality and poisonous mid-day meals served in government schools (which caused a large number of students to fall ill), construction of school buildings, bonded labour, police inaction, police atrocities and cases of death of school students and other people.

The NHRC has been holding open courts and camp sittings from time to time in various states since 2007 to facilitate easy access to justice for the victims of human rights violations. The last such camp in Patna was organised in 2016. Such open courts and sittings ensure that complainants do not have to travel to New Delhi for justice.

Source: <https://theprint.in/india/nhrc-begins-probe-into-alleged-assault-of-dalit-woman-sarpanch-in-odisha/3063702/?amp>

NHRC begins probe into alleged assault of Dalit woman sarpanch in Odisha

Kendrapara (Odisha), Oct 6 (PTI) A three-member National Human Rights Commission (NHRC) team on Tuesday began a ground investigation into allegations that a Dalit woman sarpanch was assaulted by police and a BDO in Odisha's Kendrapara district. Tikhiri gram panchayat sarpanch Chameli Ojha had alleged that she was assaulted by police after questioning officials over [...]

PTI 06 October, 2026 08:49 pm IST

Kendrapara (Odisha), Oct 6 (PTI) A three-member National Human Rights Commission (NHRC) team on Tuesday began a ground investigation into allegations that a Dalit woman sarpanch was assaulted by police and a BDO in Odisha's Kendrapara district.

Tikhiri gram panchayat sarpanch Chameli Ojha had alleged that she was assaulted by police after questioning officials over pending payments for development works and alleged irregularities in the panchayat.

The NHRC team, comprising Deputy Superintendent of Police Isam Singh, Gudan Ram and Shashi Bala Sharma, arrived in Kendrapara on Monday night to investigate a complaint filed by Ojha.

The inquiry began at Mahakalapada police station, where the team recorded the statements of then IIC Manas Kumar Mallick and other police personnel. It later questioned Mahakalapada BDO Rabi Narayan Acharya and other block officials.

The team subsequently visited Ojha at her residence in Tikhiri and recorded her statement and those of local villagers.

Ojha has alleged that she was abused and assaulted by police after being taken from the BDO's office on June 11.

She claimed the incident followed her demand for clearance of pending bills for development works in her panchayat and allegations that officials were obstructing the projects.

During its four-day inquiry, the NHRC team is expected to record statements of eyewitnesses, doctors at the Kendrapara district headquarters hospital and others connected with the case.

It will also examine official records and available video footage and scrutinise the police and administrative versions of the incident, officials said.

It was also alleged that Ojha was implicated in a criminal case registered on the BDO's complaint, and booked under charges including attempt to murder, causing hurt and obstructing a public servant.

The NHRC subsequently sought a report from the Kendrapara district magistrate and superintendent of police.

The SP reported that three FIRs had been registered in connection with the incident and described them as cross-cases.

Ojha had earlier approached Chief Minister Mohan Charan Majhi, alleging that officials were withholding payments for completed development works. PTI COR AAM AAM SOM

Source: <https://timesofindia.indiatimes.com/city/ahmedabad/gujarat-nhrc-seeks-report-on-150-gandhidham-families-living-without-basic-facilities/articleshow/134748755.cms>

Gujarat: NHRC seeks report on 150 Gandhidham families living without basic facilities
Meghadoot Sharon Oct 7, 2026, 12.05 AM IST

Gandhinagar: About 150 families living in an area under the jurisdiction of the Deendayal Port Authority (DPA) in Gandhidham, Kachchh, are deprived of basic facilities such as roads, drainage, drinking water, electricity, schools, anganwadis and toilets. The reason is that municipal authorities cannot undertake development work in areas outside their jurisdiction. For the past 40 years, these families have been living on an open plot located adjacent to the powerhouse at DPA, Kandla.

Human rights activist Kantilal Parmar has been pursuing the case of these 150 Scheduled Caste families for the past year or so. Their case came up for hearing when the NHRC held a two-day camp in Gandhinagar last month. The commission has asked the district administration to submit a detailed report on the matter by Oct 29.

"The Gandhidham civic body says the hutments fall under the port trust's jurisdiction, not its own. More than whether these hutments are illegal or not and whether they are located within the port land or outside, this is a matter of providing basic rights to people," said Parmar, who first approached the NHRC in Nov 2025 regarding the plight of the people.

Teja Pareghi, a labour contractor, who has been living there for 38 years, said that the 150 families have approached the municipal corporation, collectorate, and electricity company with several applications over the years. "We feel we are living 100 years behind the times. There is no water connection, drainage connection, road, electricity or schools," he said.

Pareghi said the families moved about 40 years ago to where they are presently living, and worked as labourers at the Kandla port. "Over the years, automation came in and now, the residents do different kinds of jobs in Gandhidham," Pareghi said.

Kantilal Parmar said that while it might be possible that some of the residents must be resorting to unscrupulous means to secure electricity or water connections, the larger issue is that the people have a right to basic facilities. "The NHRC has asked the district administration, SP and the Kandla port to provide a detailed report on the matter by Oct 29," he said.

Source: <https://hindi.theprint.in/india/delhi-man-dies-in-police-custody/1040065/?amp>

दिल्ली: पुलिस हिरासत में व्यक्ति की मौत

भाषा-

7 October, 2026

नयी दिल्ली, छह अक्टूबर (भाषा) दक्षिण पश्चिम दिल्ली के वसंत कुंज इलाके में झगड़े के बाद पुलिस हिरासत में लिए गए 40 वर्षीय व्यक्ति की मौत हो गई। अधिकारियों ने मंगलवार को यह जानकारी दी।

मेडिको-लीगल केस (एमएलसी) रिपोर्ट के अनुसार, वसंत कुंज में सोमवार को एक झगड़े के बाद हिरासत में लिए गए प्रह्लाद राम के शव पर कोई बाहरी चोट नहीं मिली।

पुलिस के एक वरिष्ठ अधिकारी ने बताया कि राम को हिरासत में लिए जाने के बाद सफदरजंग अस्पताल में उसकी चिकित्सीय जांच कराई गई थी, जहां कोई नयी बाहरी चोट नहीं मिली। उन्होंने कहा कि इसके बाद उसे वसंत कुंज उत्तर थाने के हवालात में बंद कर दिया गया।

अधिकारी ने बताया कि मंगलवार सुबह करीब 9:20 बजे राम की तबीयत अचानक बिगड़ गई। उन्होंने बताया कि पुलिसकर्मियों ने तुरंत उसे सीपीआर दिया और वसंत कुंज स्थित इंडियन स्पाइनल इंजरीज सेंटर ले गए, जहां चिकित्सकों ने उसे मृत घोषित कर दिया।

पुलिस ने संबंधित अदालत और राम के परिजनों को मौत की सूचना दे दी है। अधिकारी ने बताया कि राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) के दिशा-निर्देशों के अनुसार विस्तृत कार्यवाही की जा रही है।

Source: <https://www.amarujala.com/lucknow/the-pasmanda-community-needs-equal-opportunities-not-sympathy-lucknow-news-c-13-1-lko1028-1954934-2026-10-07>

Lucknow News: पसमांदा समाज को सहानुभूति नहीं, समान अवसर चाहिए

लखनऊ ब्यूरो | Updated Wed, 07 Oct 2026 03:07 AM IST

लखनऊ। प्रदेश सरकार के राज्यमंत्री दानिश आजाद अंसारी ने मंगलवार को सहकारिता भवन में आयोजित 'पसमांदा मुस्लिम संवाद' कार्यक्रम में कहा कि पसमांदा समाज को सहानुभूति नहीं, समान अवसर चाहिए। उन्होंने विकास में समान भागीदारी पर जोर दिया। अंसारी ने पसमांदा समाज को मेहनतकश और वंचितों की आवाज बताया। सरकार की प्राथमिकता है कि इस समाज का कोई व्यक्ति शिक्षा, सम्मान, रोजगार और विकास के समान अवसरों से वंचित न रहे। इसके लिए शिक्षा, रोजगार, कौशल विकास, उद्यमिता और महिला सशक्तीकरण के क्षेत्र में ठोस प्रयास आवश्यक हैं। कार्यक्रम में राष्ट्रीय मानवाधिकार आयोग के सदस्य प्रियांक कानूनगो, राष्ट्रीय अल्पसंख्यक शैक्षिक संस्थान आयोग के कार्यकारी अध्यक्ष डॉ. शाहिद अख्तर, भाजपा के राष्ट्रीय प्रवक्ता गुरु प्रकाश पासवान, पसमांदा मुस्लिम अध्ययन समिति महाराष्ट्र के अध्यक्ष इदरीश मुल्लानी और अखिल भारतीय पसमांदा मुस्लिम मंच के राष्ट्रीय अध्यक्ष जावेद मलिक समेत अन्य लोग मौजूद रहे।

Source: <https://www.bhaskar.com/g/local/bihar/patna/news/human-rights-commission39s-two-day-open-camp-starts-today-dbp-139272530.html>

Hindi NewsLocalBiharPatnaHuman Rights Commission's Two day Open Camp Starts Today

मानवाधिकार आयोग का दो दिन का खुला कैप आज से
पटना 4 घंटे पहले

पटना - बिहार में मानवाधिकार उल्लंघन के मामलों की जांच करने राष्ट्रीय मानवाधिकार आयोग की टीम मंगलवार को पटना पहुंच गई। आयोग के राष्ट्रीय अध्यक्ष न्यायमूर्ति वी. रामासुब्रमण्यन और सदस्य न्यायमूर्ति डॉ. विद्युत रंजन सारंगी एवं विजया भारती सयानी आए हैं। बुधवार और गुरुवार को 70 मामलों की सुनवाई होगी। गांधी मैदान के पास स्थित ज्ञान भवन में खुले शिविर में यह सुनवाई होगी। बुधवार को 30 और गुरुवार को 40 मामलों की सुनवाई होगी। अन्य दो सदस्यीय पीठ अनुपालन और मानवाधिकार उल्लंघन की शिकायतों को सुनेगी। सुनवाई के बाद आयोग सिविल सोसाइटी, एनजीओ और राज्य के वरिष्ठ अधिकारियों के साथ भी बैठक करेगा। इससे पहले आयोग ने पटना में 2016 में दो दिवसीय कैप में सुनवाई की थी। इस कार्यक्रम में डीजीपी प्रीता वर्मा समेत बिहार पुलिस के सभी संबंधित आला अधिकारी भी मौजूद रहेंगे। आयोग की लिस्ट में मुजफ्फरपुर के 5, पटना के 8 और पश्चिम चंपारण के 3 मामले सूचीबद्ध हैं।

इन प्रमुख मामलों पर होगी कड़ी नजर

मिड डे मील खाने से बच्चों का बीमार पड़ना।

स्कूलों में बच्चों की बेरहमी से पिटाई।

छात्र की संदिग्ध परिस्थिति में मौत।

बंधुआ मजदूरी और जेल उत्पीड़न।

पुलिसिया हिरासत में पिटाई और संदिग्ध परिस्थिति में मौत।

Source: <https://anokhateer.com/archives/148534>

त्यौहार पर फुटपाथ के दुकानदारों को नहीं हटाने के निर्देश
Published on: October 6, 2026 by अनोखा तीर

अनोखा तीर, हरदा। राष्ट्रीय मानव अधिकार आयोग ने देश की सभी राज्य सरकारों को सख्त निर्देश दिए हैं कि त्योहार को दृष्टिगत रखते हुए फुटपाथ के दुकानदारों को नहीं हटाया जाए। एनएचआरसी ने स्पष्ट किया है कि नवरात्रि, दीपावली तथा छठ पूजा को लेकर देश के विभिन्न शहरों में फुटपाथों पर बैठकर दिए, फूल मालाएं तथा अन्य सामग्रियां बेचने वाले लोकल वंडर्स, हाकर तथा कुम्हारों को परेशान नहीं किया जाए। अपने आदेश में यह भी स्पष्ट किया गया है कि अगर सुरक्षा कारणों से जगह खाली करना आवश्यक हो तो उन्हें वैकल्पिक स्थान उपलब्ध कराया जाए। इसी तरह इन छोटे व्यापारियों की सामग्रियों की जपती या उनसे वसूली जैसे कार्य कर उन्हें परेशान नहीं किया जाए। राष्ट्रीय मानव अधिकार आयोग ने सभी प्रदेश के मुख्य सचिवों से 18 अक्टूबर तक इस संबंध में अपनी रिपोर्ट भी तलब की है। उल्लेखनीय है कि त्योहार सीजन पर अक्सर फुटपाथों पर अपनी छोटी-छोटी दुकान लगाकर सामग्री बेचने वाले छोटे दुकानदारों को स्थानीय प्रशासन तथा नगरी निकाय के कर्मचारियों द्वारा हटाया जाता है। उनकी सामग्रियां जप्त कर ली जाती है अथवा उनसे अवैध वसूली की जाती है। इसी बात को दृष्टिगत रखते हुए इस बार मानव अधिकार आयोग द्वारा समय से पहले ही यह सख्त कदम उठाते हुए निर्देश जारी किए गए। निश्चित ही यह निर्देश इन छोटे व्यापारियों के लिए हितकर साबित होंगे।

Source: <https://www.amarujala.com/india-news/07-october-2026-major-event-2026-2026-10-06>

आज के दिन: एमपीसी बैठक के फैसलों का एलान, सेवा ज्योति यात्रा में शामिल होंगे गृह मंत्री अमित शाह

न्यूज डेस्क, अमर उजाला, नई दिल्ली। Published by: अस्मिता त्रिपाठी
Updated Wed, 07 Oct 2026 05:54 AM IST

नमस्कार! आज है बुधवार, 7 अक्टूबर। इस खबर के जरिए हम आपको बताएंगे कि आज देश-दुनिया में क्या कुछ होने वाला है? आइए जानते हैं...

आज 7 अक्टूबर 2026 को अश्विना माह के कृष्ण पक्ष की एकादशी है। आज एमपीसी बैठक के फैसलों का एलान होगा। इसके साथ ही गृह मंत्री अमित शाह सेवा ज्योति यात्रा में शामिल होंगे।

राष्ट्रपति द्रौपदी मुर्मू के हिमाचल दौरे का दूसरा दिन

राष्ट्रपति द्रौपदी मुर्मू तीन दिन के हिमाचल प्रदेश दौरे पर हैं। आज उनके दौरे का दूसरा दिन है। राष्ट्रपति आज लाहौल-स्पीति जिले के रोहतांग स्थित अटल सुरंग का दौरा करेंगी।

भाजपा आज निकालेगी सेवा ज्योति कलश यात्रा

प्रधानमंत्री नरेन्द्र मोदी आज ही के दिन 2001 में गुजरात के मुख्यमंत्री के रूप में पहली बार शपथ ली थी। तब से 2014 तक नरेंद्र मोदी लगातार गुजरात के मुख्यमंत्री रहे। मई 2014 से वे देश के प्रधानमंत्री हैं। सत्ता में उनके 25 साल पूरे होने पर आज अलग-अलग राज्यों में भाजपा सेवा ज्योति कलश यात्रा निकालेगी। भाजपा के कार्यकर्ता सेवा ज्योति कलश के साथ जगह-जगह पैदल यात्रा या बाइक रैली का आयोजन करेंगे। पार्टी का दावा है कि इस दौरान देश के सभी जिला मुख्यालयों सहित करीब 1,000 स्थानों पर "विकसित भारत 2047" का सामूहिक संकल्प लिया जाएगा।

सेवा ज्योति यात्रा में शामिल होंगे गृह मंत्री

गृह मंत्री अमित शाह आज गुरुग्राम से निकलने वाली सेवा ज्योति यात्रा में शामिल होंगे। गृह मंत्री इसके साथ ही वाराणसी में भी सेवा संकल्प यात्रा का स्वागत कर सकते हैं। इस कार्यक्रम में सीएम योगी आदित्यनाथ, डिप्टी सीएम केशव प्रसाद मौर्य और ब्रजेश पाठक, भाजयुमो के राष्ट्रीय अध्यक्ष डॉ. हेमांग जोशी भी शामिल होंगे।

एमपीसी बैठक के फैसलों का एलान

भारतीय रिजर्व बैंक की मॉनेटरी पॉलिसी कमेटी (MPC) की तीन दिवसीय बैठक आज खत्म होगी। बैठक के बाद पॉलिसी से जुड़े फैसलों को एलान किया जाएगा। फरवरी 2023 के बाद क्या पहली बार रेपो रेट में कोई बदलाव होगा, इस पर सभी का नजर है? पिछले साढ़े तीन साल से रेपो रेट 5.25 प्रतिशत पर स्थिर है।

पटना में मानवाधिकार उल्लंघन मामलों की सुनवाई

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) मानवाधिकारों के उल्लंघन के मामलों की सुनवाई के लिए 7-8 अक्टूबर पटना में रहेगा। इस दौरान पटना के ज्ञान भवन में दो दिवसीय 'खुली सुनवाई और शिविर बैठक' आयोजित की जाएगी। आज एनएचआरसी अध्यक्ष न्यायमूर्ति वी. रामसुब्रमण्यन और सदस्य न्यायमूर्ति (डॉ.) विद्युत रंजन सारंगी और विजया भारती सयानी शिकायतकर्ताओं और राज्य के संबंधित अधिकारियों की उपस्थिति में पूर्ण आयोग में मामलों

की सुनवाई करेंगे। 8 अक्टूबर को आयोग दो अलग-अलग पीठों में मामलों की सुनवाई करेगा। इसके बाद, आयोग की ओर से नागरिक समाज संगठनों, गैर-सरकारी संगठनों और मानवाधिकार रक्षकों के प्रतिनिधियों के साथ बातचीत की जाएगी।

Source: https://thesootr.com/education/scholarship-internship-october-2026/amp_articles/show/134726666.html

अक्टूबर में इन टॉप स्कॉलरशिप और इंटरनशिप से बदलें अपना करियर ट्रेंड, इस लिंक से करें डायरेक्ट अप्लाई
Kaushiki | Oct 06, 2026, 13:01 IST

कॉलेज और स्कूल छात्रों के लिए स्कॉलरशिप और इंटरनशिप का मौका अक्टूबर 2026 में छात्रों के लिए बेहतरीन अवसर आए हैं। विद्या धन और SDEF छात्रवृत्ति से वित्तीय मदद पाएं। NHAH और NHRC इंटरनशिप से करियर को नई दिशा दें। जानिए आवेदन की तारीख, योग्यता और स्टाइपेंड की पूरी जानकारी। NHAH और NHRC ने विंटर इंटरनशिप के आवेदन मांगे हैं। छात्रवृत्ति में 75 हजार रुपए तक की आर्थिक मदद मिलेगी। इंटरनशिप में 20 हजार रुपए तक का स्टाइपेंड दिया जाएगा। अक्टूबर का ये महीना छात्रों के लिए बहुत खास साबित हो रहा है। अगर आप पढ़ाई के साथ फाइनेंसियल असिस्टेंस चाहते हैं तो ये खबर आपके काम की है। इस समय कई बड़ी स्कॉलरशिप और इंटरनशिप के फॉर्म भरे जा रहे हैं। इसमें स्कूल के बच्चों से लेकर कॉलेज के छात्र तक एप्लीकेशन कर सकते हैं। साथ ही आपको बड़े गवर्नमेंट डिपार्टमेंट्स में काम करने का मौका मिलेगा। आज के दौर में केवल बुकिश नॉलेज काफी नहीं होता है। प्रैक्टिकल एक्सपीरियंस ही आपको भीड़ से अलग बनाता है। इसलिए इन मौकों को हाथ से बिल्कुल न जाने दें। अपनी एबिलिटी के हिसाब से तुरंत फॉर्म भरें। इन योजनाओं का मकसद होनहार छात्रों को आगे बढ़ाना है। अगर आप सही समय पर आवेदन करते हैं तो आपको भारी आर्थिक मदद मिल सकती है। आइए जानें कि इस महीने आपके पास कौन से ऑप्शन मौजूद हैं।

विद्या धन स्कॉलरशिप से मिलेगी आर्थिक मदद

विद्या धन स्कॉलरशिप आर्थिक रूप से कमजोर छात्रों के लिए एक वरदान की तरह है। यह योजना उन बच्चों के लिए है जो 11वीं और 12वीं कक्षा में पढ़ रहे हैं। अगर आपके परिवार की आर्थिक स्थिति ठीक नहीं है तो आप इसमें आवेदन कर सकते हैं। इस योजना के तहत हर साल 10 हजार रुपए से लेकर 75 हजार रुपए तक दिए जाते हैं। ये राशि छात्र की आगे की पढ़ाई का खर्च उठाने में मदद करती है। इस छात्रवृत्ति के लिए आवेदन करने की अंतिम तारीख 25 अक्टूबर तक की गई है। समय सीमा समाप्त होने से पहले अपना आवेदन पत्र जमा कर दें। इसके लिए आपको विद्या धन की ऑफिसियल वेबसाइट पर जाना होगा। वेबसाइट पर मांगी गई सभी जानकारियां ध्यानपूर्वक भरें। सही डॉक्यूमेंट अपलोड करके अपना फॉर्म सबमिट कर दें।

SDEF स्कॉलरशिप से पूरी करें अपनी कॉलेज की पढ़ाई

अगर आपने हाल ही में कॉलेज में दाखिला लिया है तो यह आपके लिए है। स्वामी दयानंद एजुकेशनल फाउंडेशन (SDEF) छात्रों को फाइनेंसियल असिस्टेंस दे रहा है। ये स्कॉलरशिप प्रोफेशनल और ओपन डिग्री के फर्स्ट ईयर के छात्रों को मिलती है। इसके तहत चुने गए छात्रों को हर साल 50 हजार रुपए तक की राशि दी जाती है। अगर आप डिग्री कोर्स के पहले साल में हैं तो तुरंत आवेदन करें। इस योजना में आवेदन करने की अंतिम तारीख 31 अक्टूबर है। आवेदन करने के लिए आपको स्वामी दयानंद फाउंडेशन की वेबसाइट पर जाना होगा। वेबसाइट पर दिए गए दिशा-निर्देशों को अच्छे से पढ़ें। अपने कॉलेज के सभी जरूरी कागजात तैयार रखें। सही समय पर फॉर्म भरकर इस आर्थिक मदद का लाभ उठाएं।

NHAH विंटर इंटरनशिप में काम करने का मौका

सड़क निर्माण और हाईवे फिल्ड में इंटरैस्ट रखने वाले छात्रों के लिए बढ़िया मौका है। National Highways Authority of India (NHAH) ने विंटर इंटरनशिप निकाली है। इसमें फुल-टाइम यूजी और पीजी के छात्र भाग ले सकते हैं। अगर आप अपने कोर्स के प्री-फाइनल या फाइनल ईयर में हैं तो आवेदन करें। चुने गए उम्मीदवारों को 20 हजार रुपए प्रति माह का स्टाइपेंड मिलेगा। सरकारी विभाग में काम करने का यह अनुभव बहुत काम आएगा। इस इंटरनशिप के लिए आवेदन की अंतिम तारीख 20 अक्टूबर है। आवेदन करने के लिए NHAH के ऑफिशियल इंटरनशिप पोर्टल पर जाएं। वहां जाकर अपनी शैक्षणिक योग्यता दर्ज करें और फॉर्म जमा करें। यह इंटरनशिप आपके रिज्यूम को बहुत मजबूत बनाएगी।

NHRC विंटर इंटरनशिप

राष्ट्रीय मानव अधिकार आयोग यानी NHRC (National Human Rights Commission) ने भी अपनी विंटर इंटरनशिप का ऐलान किया है। यह मौका खास तौर पर कानून और ह्यूमन राइट्स के छात्रों के लिए है। LLB, LLM और मानवाधिकार विषय से जुड़े छात्र इसमें आवेदन कर सकते हैं। इस इंटरनशिप के दौरान छात्रों को 12 हजार रुपए का स्टाइपेंड दिया जाएगा। इसके साथ ही छात्रों को 3rd AC ट्रेन का किराया भी मिलेगा। ह्यूमन राइट्स को करीब से समझने का यह एक बेहतरीन अवसर है। इस प्रोग्राम के लिए अंतिम तारीख 15 अक्टूबर रखी गई है। इच्छुक छात्र NHRC की ऑफिसियल वेबसाइट पर जाकर आवेदन कर सकते हैं। ध्यान रखें कि समय बहुत कम बचा है इसलिए तुरंत आवेदन करें। सरकारी आयोग के साथ काम करने से करियर को नई दिशा मिलती है।

करियर बनाने के लिए क्यों जरूरी हैं ये अवसर

आजकल केवल डिग्री हासिल कर लेना ही नौकरी पाने के लिए काफी नहीं होता। कंपनियां हमेशा ऐसे युवाओं को चुनती हैं जिनके पास कुछ व्यावहारिक अनुभव हो। छात्रवृत्ति आपको बिना किसी आर्थिक तनाव के पढ़ाई पूरी करने में मदद करती है। वहीं इंटरशिप आपको एक्जुअल वर्कप्लेस के माहौल से रूबरू कराती है। इससे आपका आत्मविश्वास बढ़ता है और आपकी वर्क एफिशिएंसी में सुधार होता है। अपनी योग्यता पहचानें और बिना देरी किए सही योजना का चुनाव करें। आवेदन करते समय सभी नियमों और शर्तों का पालन जरूर करें। समय पर किया गया एक छोटा सा प्रयास आपका पूरा करियर बदल सकता है।